

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

**Before Shri George George K, JM & Shri Laxmi Prasad Sahu, AM**

ITA No.59/Coch/2021 : Asst.Year 2015-2016  
SA No.12/Coch/2021

Sri.Mathew Thomas Manjooran B-701 Gardens, 6 Artillery Road Ulsoor, Karnataka – 560 008. <b>PAN : ABXPM9829R.</b>	v.	Principal Commissioner of Income-tax-1 Kochi.
(Appellant)		(Respondent)

Appellant by : Smt.Telma, Advocate  
Respondent by : Smt.J M Jamunna Devi, Sr.DR

<b>Date of Hearing : 19.05.2022</b>	<b>Date of Pronouncement : 19.05.2022</b>
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**ORDER**

**Per George George K, JM :**

This appeal at the instance of the assessee is directed against CIT's order dated 22.03.2021, passed u/s 263 of the I.T.Act. The assessee has also preferred stay petition. The relevant assessment year is 2015-2016.

2. At the time of hearing before us, the learned Counsel for the assessee requested for withdrawal of the appeal. The learned Departmental Representative did not raise any objection for withdrawing the appeal by the assessee. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. Since the appeal is disposed of, the stay petition filed by the assessee becomes infructuous and the same dismissed.

4. In the result, the appeal and stay petition filed by the assessee are dismissed.

Order pronounced on this 19<sup>th</sup> day of May, 2022.

**Sd/-**  
**(Laxmi Prasad Sahu)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(George George K)**  
**JUDICIAL MEMBER**

Bangalore; Dated : 19<sup>th</sup> May, 2022.  
Devadas G\*

Copy to :

1. The Appellant.
2. The Respondent.
3. The PCIT-1, Cochin.
4. The CIT Cochin.
5. The DR, ITAT, Cochin.
6. Guard File.

Asst.Registrar/ITAT, Cochin